

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3283  
ANSWERED ON:13.08.2010  
SCHEDULED AREAS  
Biswal Shri Hemanand

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the details of scheduled areas in the country, State-wise including Orissa;
- (b) whether chairpersons of all the Panchayats coming under the scheduled areas in the country belong to Scheduled Tribes;
- (c) if so, the details thereof, State-wise including Orissa; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) The specification of 'Scheduled Areas' in relation to a State is by a Notified Order of the President, after consultation with the State Government concerned. A statement indicating Constitutional Orders which are in operation in their original or amended form in respect of the States including Orissa is annexed.

(b) to (d) In terms of Section 4(g) of the Provisions of Panchayats (Extension to Scheduled Areas) Act, 1996, all seats of Chairpersons of Panchayats at all levels are reserved for the Scheduled Tribes in the Scheduled Areas.